



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.8547/2020
(S.W.P. No.1550/2009)

Friday, this the 15th day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Khurshid Ahmad, S/o Assadullah Zaz, R/o Tarabal Nawakadal, Srinagar.
Age : 45 years.

..Applicant
(Mr. S H Thakur, Advocate)

Versus

1. Principal Secretary to Government, Geology & Mining Deptt., Civil Secretariat, Srinagar/Jammu.
2. Director Geology and Mining Deptt., Srinagar, Kashmir.
3. Accounts Officer (Central), Geology & Mining Deptt., Srinagar, Kashmir.
4. Officer Incharge Adm.(C), Geology & Mining Deptt., Srinagar, Kashmir.
5. SHO, Police Station Khanyar.
6. Firdousa Parveen W/o Khurshid Ahmad, R/o Tarabal, Nawakadal, Present at Daulat Abad, Nowpora, Srinagar.

..Respondents
(Mr. Sudesh Magotra, Deputy Advocate General)

O R D E R (ORAL)

Mr. Justice L. Narasimha Reddy:

The applicant was working as Junior Scale Stenographer in the Central Office, Geology and Mining Department of Jammu & Kashmir. He was arrested in the year 2009 on the complaint submitted by his wife. Taking the same into account, the appointing authority passed an order dated 10.10.2009



placing the applicant under suspension under Rule 31 (2) of Jammu & Kashmir CCS Rules, 1956. The applicant filed SWP No.1550/2009 before the Hon'ble High Court of Jammu & Kashmir challenging the order of suspension.

2. In view of re-organization of the State of Jammu, the SWP

has since been transferred to this Tribunal and renumbered as

T.A. No.8547/2020.

3. Today, we heard Mr. S H Thakur, learned counsel for applicant and Mr. Sudesh Magotra, learned Deputy Advocate General, through video conferencing.

4. The applicant was placed under suspension way back on

10.10.2009. Though he prayed for an interim order, Hon'ble High Court did not pass any order. The result is that the order of suspension is in operation for the past more than one decade.

It is not known whether a criminal case against the applicant is still pending or whether the respondents have reinstated him.

Either way, the T.A. has become infructuous. It is accordingly dismissed. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

January 15, 2021

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